# BANK OF BENGAL

# ACT NO. XXIV OF 1838

## (Rep, by Act 8 of 1868)

[24th September, 1838.]

### Passed by the Hon'ble the President of the Council of India in Council,

#### on the 24th September, 1838.

IT is hereby enacted, that Section III. of Act XIX. of 1836, together with any other provisions of that Act which prescribe or imply that the Capital Stock of the Bank of Bengal shall not exceed seventy-five Lakhs of Rupees, shall from this day be repealed.

II. And it is hereby enacted, that it shall be lawful of the Governor General of India in Council whenever he shall see fit from time to time by an Order to be notified in the *Calcutta Gazette*, to authorize the Capital Stock of the said Bank to be increased, and to make such order and direction for the opening of subscriptions towards such increase of Capital as to him may seem fit, giving due notice to the Proprietors of the said Bank for the time being and allowing to them a period of not less than eighteen months to fill up such subscription.

III. And it is hereby enacted, that whenever such increase of Capital Stock of the Bank of Bengal shall be ordered by the Governor General of India in Council, the Proprietors entitled to share therein, shall not be debarred of the right to subscribe for the new Stock in the proportion of the shares they may be legal holding by reason of any limit to the quantity of Stock which a single Proprietor may hold that may be imposed by the Provisions of the Charter of the Bank, or by any Clause or Provision contained in Act No. XIX. of 1836.

IV. And it is hereby enacted, that it shall be lawful for the Governor General of India in Council, when he shall direct an increase to be made of the Capital Stock of the Bank of Bengal, to prescribe that the subscriptions shall be made upon each share respectively, in any given proportion the amount of Stock represented by such share, and after subscription made at any time within the period of notice prescribed in Section II. of this Act, to permit the amount subscribed on account of any share or shares to be paid up and annexed to the Capital Stock of the Bank in such manner and at such dates as may be deemed most convenient and proper, and likewise to prescribe that the amount of new Capital that may not be subscribed for by Proprietors within the period of eighteen months so specified, shall be sold by Auction by an the close of such period, and that the proceeds of such sale shall be at the disposal of the Proprietors of the Bank by Resolution duly passed at their General Meetings, any thing in the existing Charter of the said Bank regarding the method of taking the subscriptions of new Capital to the contrary notwithstanding.

V. And it is hereby enacted, that it shall be lawful for the Governor General of India in Council at the time of ordering any increase of the Capital Stock of the Bank of Bengal to reserve the portion of such increase that may belong to Government by reason of its share of the Capital of the said Bank, and to fix any date within the period of eighteen months above specified, as that before which it shall be finally declared whether the Government will take the share of new Stock to which it is so entitled or will refuse the same, and in case of refusal by Government to take its share of new Stock, such Stock shall not be sold on account of the Proprietors at large as above provided for Stock not subscribed for by other Proprietors but the he raised, and if the Government shall determine to subscribe for the share of new Capital to which it is entitled, it shall be lawful for the Governor General of India in Council either to retain the same or to order the sale of such new stock or any portion thereof on account of Government in such manner and at such times as to him may seem fit.